

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
COURT – IV

Item No.401

**CA-286/2023, Cont.P-07/2023, CA-684/2020, CA-647/2020,
CA/357/ND/2023, Execution Petition/2/ND/2023 IN CP/68/PB/2020**

IN THE MATTER OF:

Aparna Choudhriem Kalra	...	Applicant
Versus		
Aqua Terra Adventures India Pvt Ltd.	...	Respondent

Under Section 241-242

Order delivered on 02.07.2024

CORAM:

**MR. MANNI SANKARIAH SHANMUGA SUNDARAM,
HON'BLE MEMBER (JUDICIAL)
DR. SANJEEV RANJAN,
HON'BLE MEMBER (TECHNICAL)**

PRESENT:

For the Applicant	: Adv. Abhishek Anand, Adv. Rohan Chawla, Adv. Ananya Narain Tyagi
For the Respondent	: Adv. Aditya Pratap Singh For R-1, Adv. Prashant Bhardwaj For R-2 in CP/68/PB/2020

HYBRID HEARING (PHYSICAL & VC)

ORDER

Heard, the arguments on behalf of the Applicant in Execution Petition 2/2023 and also heard argument in CA-286/2023 on behalf of the Applicant as well as Respondent. Both the parties are directed to file the written submission if any, not more than two pages within one week. List the matter on **06.08.2024**

All remaining Applications are adjourned to **06.08.2024**.

Sd/-

**DR. SANJEEV RANJAN
MEMBER (TECHNICAL)**

Sd/-

**MANNI SANKARIAH SHANMUGA SUNDARAM
MEMBER (JUDICIAL)**